

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Restoration Application (AT) No. 9 of 2026 in**  
**Company Appeal (AT) (Ins) No. 482 of 2025**

**IN THE MATTER OF:**

**Shyamji Construction Co. ...Appellants**  
**(Through Authorised Representative) Anil Bhatia**

**Versus**

**Dilip Buildcon Ltd. ...Respondents**

**Present:**

**For Appellant : Present but appearance not marked.**

**For Respondents : Mr. Harish Malik and Ms. Alankrita Singh,  
Advocates.**

**ORDER**  
**(Hybrid Mode)**

**16.03.2026: I.A. No. 1580/2026**

This is an application praying for condonation of 43 days refiling delay. Ld. Counsel for the appellant submits that there were medical issues with regard to the appellant due to which the delay was caused in refiling the appeal. We find sufficient cause shown in the application. Refiling delay condoned.

**Restoration Application (AT) No. 9/2026**

This is an application praying for restoration of the appeal which was dismissed for non-prosecution on 16.12.2025.

We have heard Ld. Counsel for the applicant as well as Ld. Counsel for the respondent. We find sufficient cause shown in the application for recall of the order dated 16.12.2025, restoration application is allowed appeal is restored in its original number.

As prayed by the appellant, list on **13.04.2026**.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Barun Mitra]**  
**Member (Technical)**

*harleen/MD*